THE GUJARAT STATE CANCER AND DRUG ADDICTION TREATMENT INFRASTRUCTURE FUND BILL, 2025

GUJARAT BILL NO.13 of 2025

A BILL

to constitute a Fund for supporting the creation of infrastructure for cancer and drug addiction treatment and for the matters connected therewith and incidental thereto.

It is hereby enacted in the Seventy-sixth Year of the Republic of India as follows: -

- 1. (1) This Act may be called the Gujarat State Cancer and Drug Addiction Treatment Infrastructure Fund Act, 2025.
- Short title and commencement.

- (2) It shall come into force at once.
- 2. In this Act, unless the context otherwise requires, -

Definitions.

(a) "Act" means the Gujarat State Cancer and Drug Addiction Treatment Infrastructure Fund Act;

- (b) "Board" means the Gujarat State Cancer and Drug Addiction Treatment Infrastructure Fund Board constituted under section 3;
- (c) "Fund" means the Gujarat State Cancer and Drug Addiction Treatment Infrastructure Fund constituted under section 4;
- (d) "Government" means the Government of the state of Gujarat;
- (e) "prescribed" means prescribed by rules made under this Act; and
- (f) "section" means a section of this Act.

Constitution of the Board.

- 3. There shall be a Board for the purposes of carrying out the provisions of the Act, to be called the Gujarat State Cancer and Drug Addiction Treatment Infrastructure Board, comprising of the following: -
 - (i) Chief Minister, Government of ... Chairman Gujarat;
 - (ii) Finance Minister, Government of .. Member Gujarat ;
 - (iii) Health & Family Welfare Minister, ... Member Government of Gujarat;
 - (iv) Chief Secretary, Gujarat; ... Member
 - (v) Principal Secretary, Health and Family .. Member Welfare, Department, Government of Gujarat;
 - (vi) Principal Secretary, Finance, ... MemberDepartment, Government of Gujarat;
 - (vii) Principal Secretary to Chief Minister, .. Member Government of Gujarat;
 - (viii) Commissioner, Health & Medical ... Member Services & Medical Education; Secretary

Constitution of Fund.

4. There shall be constituted a Fund to be called the Gujarat State Cancer and Drug Addiction Treatment Infrastructure Fund, which shall vest in the Board constituted under section 3.

Purposes for which the Fund may be used.

- 5. The Fund shall be used for the following purposes: -
 - (a) to create and up-grade infrastructure including buildings, machinery and equipments for treatment and rehabilitation of cancer patients and for de-addiction of drug addicts;

- (b) to create awareness about and prevention, detection and treatment of cancer through any means;
- (c) to create awareness about mal-effects of drugs and drug addiction and prevention thereof and opportunities of treatment of drug addiction; and
- (d) for any other object for furtherance of the welfare of patients afflicted with cancer and drug addiction in the State as prescribed by the Board.
- 6. The following shall contribute to the Fund, namely: -

Contribution to the Fund.

- (a) a percentage of the revenues realised by the societies and trusts, set up by the departments of the State Government excluding the grants-in-aid received by such societies and trusts from the State or Central Government, as prescribed in each case;
- (b) grants-in-aid or contributions received from Gujarat Government or the State PSUs/Boards/Corporations/Apex Co-operative, Urban Local Bodies, Improvement Trusts and Panchayati Raj Institutions at their option, as prescribed in each case;
- (c) a percentage of Funds collected through the infrastructural development projects of the projects having a worth of more than Rupees fifty crores, such as the construction of the roads, bridges and flyovers taken up by the agencies like Public Works Department, Mandi Board, Gujarat Infrastructure Development Board and the Gujarat Roads and Bridges Development Board or through the State Funding;
- (d) such other contributions as may be prescribed from time to time.
- 7. The Fund shall be administered by the Board.

Administration of the Fund.

8. The accounts of the Fund constituted under section 4 shall be audited by the Examiner Local Funds Accounts, Gujarat.

Protection c

Audit.

9. (1) No suit, prosecution or other legal proceedings shall lie against any person in respect or anything which is in good faith done or intended to be done in pursuance of this Act or the rules made thereunder.

Protection of action taken in good faith.

(2) No suit or other legal proceedings shall lie against the Government for any damage caused by anything which is in good faith done or intended to be done in pursuance of this Act or the rules made thereunder.

Power to make rules.

- 10. (1) The State Government may, by notification, in the *official Gazette* make rules to carry out the purposes of this Act.
 - (2) All Rules made under this section shall be laid before the State Legislature for thirty days as soon as after they are made and shall be subject to such modifications or recessions as the State Government may make during the session in which they so laid or the session immediately following.

Power to remove difficulties.

11. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, make such provisions including any adaption or modification of any provisions of this Act, as appears to the Government to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

12. Save as otherwise provided in this Act, the provisions of this Act or the rules made thereunder shall have effect, notwithstanding anything inconsistent therewith contained in the Gujarat Provincial Municipal Corporation Act, 1949, the Gujarat Municipalities Act, 1964, the Gujarat Panchayat's Act, 1993, the Gujarat Agricultural Produce Markets Act, 1964 or any other law for the time being in force.

STATEMENT OF OBJECTS AND REASONS

A Fund is proposed to be established to create state of art infrastructure for treatment of Cancer disease and Drug addiction and take other measures to control these problems and support the affected persons, in the State of Gujarat.

Dated the 3rd March, 2025 Gandhinagar. Dr. HASMUKHBHAI PATEL M.L.A.

FINANCIAL MEMORANDUM

At this stage, it is not possible to indicate the quantum of funds that will be raised through the proposed legislation. However, it may be estimated to Rupees 50 crores Per Annum.

Dated the 3rd March, 2025 Gandhinagar.

Dr. HASMUKHBHAI PATEL M.L.A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Section 10 of the Gujarat State Cancer and Drug Addiction Treatment Infrastructure Fund Bill, 2025 empowers to the State Government to make rules to carry out the purpose of this Bill.

The powers which are sought is necessary for the proper implementation of the provision of the Bill and are of normal in nature.

Dated the 3rd March, 2025 Gandhinagar.

Dr. HASMUKHBHAI PATEL M.L.A.



GUJARAT LEGISLATURE SECRETARIAT

[GUJARAT BILL NO.13 OF 2025]

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[Dr. HASMUKHBHAI PATEL,

M. L. A.]

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